

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 5
422/2016

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
Vs.		
Metaphor Exports Pvt. Ltd.	Respondent

SECTION:

Under Section 433(e) and 434, 439 in Liq.

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

CA-77(PB)/2020:-

A progress report filed by the liquidator along with other documents is taken on record which is subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

-sd-

SAROJ RAJWARE
MEMBER (TECHNICAL)

-sd-

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

20.01.2020
Aarti Makker